

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**CA(CAA)-150(PB)/2017**

**IN THE MATTER OF:**

**DLF Home Developers Ltd.  
And  
DLF City Chennai Ltd.**

.... **APPLICANT / PETITIONER**  
.... **RESPONDENT**

**SECTION:**

**Under Section 230-232 of the Companies Act**

**Order delivered on 15.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the PETITIONER**


**:- Dr. U.K. Chaudhary, Senior Advocate,  
Mr. Naveen Dahiya, Mr. Himanshu Vij,  
Advocates**


**For the RESPONDENT**

**:-**

**ORDER**

Order reserved.

  
**(M. M. KUMAR)  
PRESIDENT**

  
**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

15.01.2018  
V.Sethi